

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
(PRINCIPAL BENCH) COURT-I

CP- 286/2016

In the matter of :

Hari Pravat Reality (P) Limited

... PETITIONER

Vs.

Govt. of National Capital Territory of Delhi

..RESPONDENT

SECTION :

Under Section 391-394

Order delivered on 14.5.2019

Coram :

(R. VARADHARAJAN)

HON'BLE MEMBER (JUDICIAL)

(MS. DEEPA KRISHAN),

HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor : -

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the Applicant Company is present. Ld. Counsel for the Applicant/Petitioner Company is directed to submit the citations /Judgments referred by Hon'ble Principal Bench, NCLT, New Delhi in the matter of Delhi Towers Limited vs. GNCT of Delhi (165(2009) DLT 418) in CAA-47(PB)/2017. Ld. Counsel for the Applicant/Petitioner Company is directed to file a full copy of the said Judgment before this Tribunal before the next date of hearing.

For this purpose, post the matter on 07.6.2019 at 4 PM.

Sd/-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit